

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).20802/2003

(From the judgement and order dated 19/09/2003 in OP No. 6293/2003 of The HIGH COURT OF KERALA AT ERNAKULAM)

R. JAGADEESWARAN & ANR.

Petitioner(s)

VERSUS

MADHAVAN PILLAI

Respondent(s)

(With appln(s) for permission to place addl. documents on record and prayer for interim relief and office report)

Date: 07/11/2005 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ASHOK BHAN
HON'BLE MR. JUSTICE ALTAMAS KABIR

For Petitioner(s)

Mr. Romy Chacko,Adv.

For Respondent(s)

Ms. Malini Poduval,Adv.

UPON hearing counsel the Court made the following
O R D E R

In view of the letter circulated by the counsel for the petitioners,

adjourned by three weeks to enable him to file rejoinder-affidavit.

(J.S. Rawat)
Court Master

(Kanwal Singh)
Court Master